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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ ITA Nos.217/2007, 218/2007 & 889/2007

GE CAPITAL SERVICES INDIA Appellant
Through Mr. M.S. Syali, Sr. Adv. on
behalf of Ms. Husnal Syali and Mr. Rahul
Sateeja, Advs.

versus

DEPUTY COMMISSIONER OF INCOME Respondent
Through Mr. Sanjeev Sabharwal, Adv.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

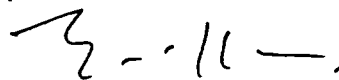
HON'BLE MR. JUSTICE R.V.EASWAR

ORDER

% **21.11.2011**

Ld. senior counsel on instructions from Ms. Husnal Syali, Advocate submits that the present appeal has become virtually infructuous as depreciation has been allowed in subsequent years. He submits that question of law raised is now of academic interest only. He seeks liberty to withdraw the appeals, without prejudice to the legal contentions.

Accordingly, appeals are dismissed as withdrawn. It is clarified that we have not expressed any opinion on the question of law.


SANJIV KHANNA, J


R.V.EASWAR, J

NOVEMBER 21, 2011/vld